
(2023) 08 KL CK 0059

In the High Court Of Kerala

Case No : Writ Petition (C) No. 25800 Of 2023

Sruthy

APPELLANT

Vs

Secretary, Regional Transport Authority

RESPONDENT

Date of Decision : 08-08-2023

Acts Referred:

Citation : (2023) 08 KL CK 0059

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : Stalin Peter Davis, Sreejith

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. This writ petition is filed seeking a direction to the respondent to consider Ext.P1 request for revision of timings of the petitioner's own service operating on the route Karunagapally - Kottarakara in respect of stage carriage KL-02-V-8447, within a time frame.
2. The petitioner's case is that even though she had submitted Ext.P1 request on 10.04.2023, to revise the timings of the above vehicle, the same has not been considered. Hence, this writ petition.
3. Heard Sri.Stalin Peter Davis, learned counsel for the petitioner and the learned Government Pleader appearing for the respondent.
4. Having considered the pleadings and materials and taking note of the submissions of the petitioner that Ext.P1 is pending consideration before the respondent, there will be a direction to the respondent to consider the same in accordance with law and as expeditiously as possible, at any rate, within a period of two months from the date of receipt of a certified copy of this judgment, subject to the priority of pending applications as directed to be considered by this Court and after hearing the petitioner and other affected parties, if any.

The writ petition is disposed of.